

THE MINISTER OF STATE IN
THE MINISTRY OF HOME AFFAIRS
(SHRI P. VENKATASUBBAIAH):
(a) and (b) The required informa-

tion is given in the enclosed state-
ment.

(c) Efforts are being made to clear
these Bills as early as possible.

Statement

As on 7-8-1984 the following two Bills are pending for the consideration of the President

S. No.	Title of the Bill	Date of receipt
1	The Kerala Casual Temporary and Badli Workers (Wages) Bill, 1977.	11.10.1977.
2	The Public Property (Prevention of Destruction and Loss) Bill, 1978.	9.10.1978.

Section 107(1) of the Code of Criminal Procedure

1705. SHRI BIR BHADRA PRATAP SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the amendment made in the Cr. P. C. vide the Code of Criminal Procedure (Amendment) Act, 1978 has made sub-section (1) of Section 107 of the Act dealing with furnishing of sureties, illogical; and

(b) if so, what steps are being taken by Government to rectify the same?

THE MINISTER OF STATE IN
THE MINISTRY OF HOME AFFAIRS
(SHRI P. VENKATASUBBAIAH):
(a) No. Sir.

(b) Does not arise.

Grant given to Jammu and Kashmir for rural electrification and drinking water supply

1706. SHRI DHARAM CHANDER PRASHANT: Will the Minister of PLANNING be pleased to state the amount of grant which had so far been given by the Central Government to Jammu and Kashmir for rural electrification and drinking water supply during the Sixth Five-Year Plan period?

THE MINISTER OF PLANNING
(SHRI P. C. SETHI): The allocation of Central assistance to the States is in the shape of block grants and block loans and not for specific sectors. As far as drinking water supply is concerned, a sum of Rs. 5041.07 lakhs has been given during the Sixth Plan to Jammu & Kashmir as assistance under the Centrally Sponsored Scheme of Accelerated Rural Water Supply. This includes an allocation of Rs. 1801.56 lakhs for 1984-85 of which an amount of Rs. 1260 lakhs has been released by July, 1984.

Utilisation of child labour in trade, industry and agriculture

1707. SHRI T. THANGABALU: Will the Minister of PLANNING be pleased to state:

(a) whether the issue of employment of child labour in trade, industry and agriculture has been examined while planning for employment in the country; and

(b) if so, what are the details in this regard?

THE MINISTER OF PLANNING
(SHRI P. C. SETHI): (a) and (b) The issue of child labour in the country was considered in the Sixth Plan Document; paragraph 24.44 and 24.45